

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12135/2018

LALTA (DIED) THROUGH LEGAL HEIRS & ORS. Petitioner(s)

VERSUS

DEPUTY DIRECTOR OF CONSOLIDATION & ORS. Respondent(s)

IA No. 154036/2019 - ADDITION / DELETION / MODIFICATION PARTIES
IA No. 15918/2020 - DELETING THE NAME OF PETITIONER/RESPONDENT)

Date : 01-02-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY
[IN CHAMBER]

For Petitioner(s) Mr. Ahmed Ibrahim, Adv.
Mr. S. K. Verma, AOR

For Respondent(s)
Mr. Rameshwar Prasad Goyal, AOR

UPON hearing the counsel the Court made the following
O R D E R

In reference to the Office Report dated 21.1.2021, Mr. Ahmed Ibrahim, learned counsel submits that respondent nos. 9.1 and 9.2 are residing in the very same address and accordingly the petitioners be permitted to serve dasti notice on the said two unserved respondents. The said prayer is allowed. The affidavit of service be filed within six weeks.

(JATINDER KAUR)
SENIOR PERSONAL ASSISTANT

(RENU KAPOOR)
BRANCH OFFICER